

[English]

MR. SPEAKER: Whatever he says without my permission, does not go on record. (*Interruptions*)**

MR. SPEAKER :What I say is that e everything has to be according to the rule.

[Translation]

Fifty members were speaking at a time Nobody could make out any thing.

[English]

I have listened. I have given my ruling.

[Translation]

Mr. Bhatia said and I have listened

[English]

I agree with it. This side also agrees with it.

[Translation]

He can make a statement if the hon. members so like.

[English]

I can allow a statement if you like. Then we can have a discussion on that.

[Translation]

You need not be fussy about it.

[English]

There is no problem. So, simple it is .

(*Interruptions*)

MR. SPEAKER: Mr. Rao, I cannot call into question the conduct of the Governor

because it is upto the Governor. (*Interruptions*)

SHRI V. SOBHANADREESWARA RAO : The Home Minister should make a statement. (*Interruptions*)

SHRI BASUDEB ACHARIA: How can a minority government be allowed to function? (*Interruptions*)

MR. SPEAKER : It is for the Governor to decide. I cannot do it.

(*Interruptions*)

PROF. MADHU DANDAVATE: The Home Minister has gone there and threatened dissident Members of the Assembly (*Interruptions*)

MR. SPEAKER: No, not allowed. Nothing is going on record.

(*Interruptions*) **

12.05 hrs.

[English]

PAPERS LAID ON THE TABLE

Review on and Annual Report of National Bicycle Corporation of India, Ltd., Bombay, for 1986-87 and a statement re delay in laying the papers

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) A statement regarding Review

[Sh. J. Vengal Rao]

by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1986-87.

- (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the Library See No. LT-6331/88]

Reports of the C.A.G. of India for 1987 - Union Government (Commercial)-Part V-Lubrizol India Ltd. and Part VI Cochin Refineries Ltd.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table:-

A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India for the year 1987-Union Government (Commercial) Part V - Lubrizol India Limited. [Placed in Library see No. LT-6332/88]
- (ii) Report of the Comptroller and Auditor General of India for the year 1987-Union Government (Commercial) Part VI - Cochin Refineries Limited. [Placed in Library See No. LT-6333/88]

Notification under Coal Mines Provident Fund and Miscellaneous Provision Act.

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K.JAFFAR SHARIEF): I beg to lay on the Table:

A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:-

- (i) The Coal Mines Deposit Linked Insurance (Amendment) Scheme, 1983 published in Notification No G.S.R. 410 in Gazette of India dated the 21st May, 1988.
- (ii) The Coal Mines Family Pension (Second Amendment) Scheme, 1988 published in Notification No. G.S.R. 411 in Gazette of India dated the 21st May, 1988.
- (iii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1988 published in Notification No G.S.R. 412 in Gazette of India dated the 21st May, 1988.
- (iv) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1988 published in Notification No G.S.R. 413 in Gazette of India dated the 21st May, 1988.
- (v) The Coal Mines Provident Fund (Third Amendment) Scheme, 1988 published in Notification No. G.S.R. 414 in Gazette of India dated the 21st May, 1988. [Placed in Library. See No. LT-6334/88]

Notifications under India Telegraph Act.

THE MINISTER OF COMMUNICATIONS (SHRI BIR BHAHADUR SINGH): Sir, on behalf of Shri Giridhar Gomango, I beg to lay on the Table :—

A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Indian Telegraph (Third Amendment) Rules, 1988 published in Notification No. G.S.R. 626 (E) in Gazette of India dated the 17th May, 1988.
- (ii) The Indian Telegraph (Fourth Amendment) Rules, 1988 published in Notification No. G.S.R. 660 (E) in Gazette of India dated the 31st May, 1988.
- (iii) The Indian Telegraph (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 693 (E) in Gazette of India dated the 10th June, 1988
- (iv) The Indian Telegraph (Sixth Amendment) Rules, 1988 published in Notification No. G.S.R. 734 (E) in Gazette of India dated the 24th June, 1988. [Placed in Library, see No. LT-6335/88.]

12.06 hrs.

ELECTION TO COMMITTEE

[*English*]

Coir Board

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT

IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to move:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

MR. SPEAKER: The question is:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

PROF. MADHU DANDAVATE: Kindly listen to us for a minute.

MR. SPEAKER: It is not in my power to do it.

PROF. MADHU DANDAVATE: Have you realised.....(*interruptions*) The Union Home Minister went to Kohima.....(*Interruptions*)

MR. SPEAKER: I know one thing Professor. It is part and parcel of India and I cannot bar the Home Minister from going anywhere in India. That is not my job.

(*Interruptions*)

SHRI V. SOBHANADREESWARA RAO: What is this, Sir?